

[Shri H. M. Patel]

(i) The Central Excise (Fourteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 281(E) in Gazette of India dated the 18th June, 1977.

(ii) The Central Excises (Forteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 13th June, 1977. [Placed in Library. See No. LT-567/77.]

(2) A copy each of Notification Nos. G.S.R. 310(E) and 312(E) (Hindi and English versions) published in Gazette of India dated the 18th June, 1977 issued under section 3 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-568/77.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 362(E) to 383(E) published in Gazette of India dated the 18th June, 1977.

(ii) G.S.R. 387(E) published in Gazette of India dated the 20th June, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-569/77.]

(4) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 771 published in Gazette of India dated the 18th June, 1977 together with an explanatory memorandum.

(ii) G.S.R. 280(E) published in Gazette of India dated the 18th June, 1977 together with an explanatory memorandum.

(iii) G.S.R. 282(E) to 309(E), 311(E), 313(E) to 315(E) and 317(E) to 391(E) published in Gazette

of India dated the 18th June, 1977. [Placed in Library. See No. LT-570/77.]

(5) An explanatory memorandum (Hindi and English versions) in respect of Notification Nos. G.S.R. 282(E) to 383(E) published in Gazette of India dated the 18th June, 1977. [Placed in Library. See No. LT-571/77.]

DETAILED DEMANDS FOR GRANTS OF THE
MINISTRY OF ENERGY FOR 1977-78.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1977-78. [Placed in Library. See No. LT-572/77.]

12.38 hrs

ELECTIONS TO COMMITTEES

(i) CENTRAL SILK BOARD

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) I beg to move:

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The Motion was adopted.